

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

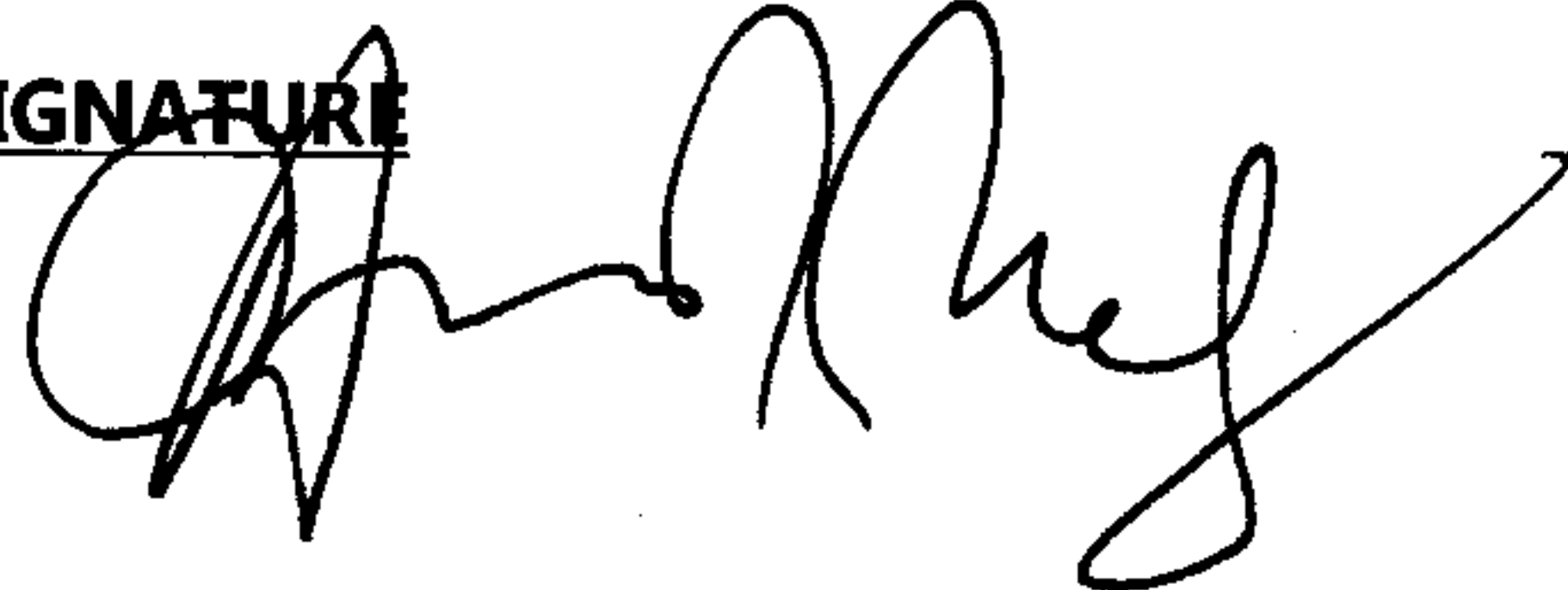
IA 29 of 2018 with  
C.P. 195/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2019**

Name of the Company : Sanjay Bhawanji Attara  
V/s.  
Kemoline Aerospace Ltd. & Ors.

Section of the Companies Act: Section 241-242 & 246 of the Companies Act


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANMOL A. METTA (FOR A.S. VAKUL)	ADVOCATE	ORIGINAL PETITIONER	
2.	NAISHAL J. MODY FOR PAVAN S. SODIAWALA	Adv.	Respondent : 2	<u>N. J Mody</u>

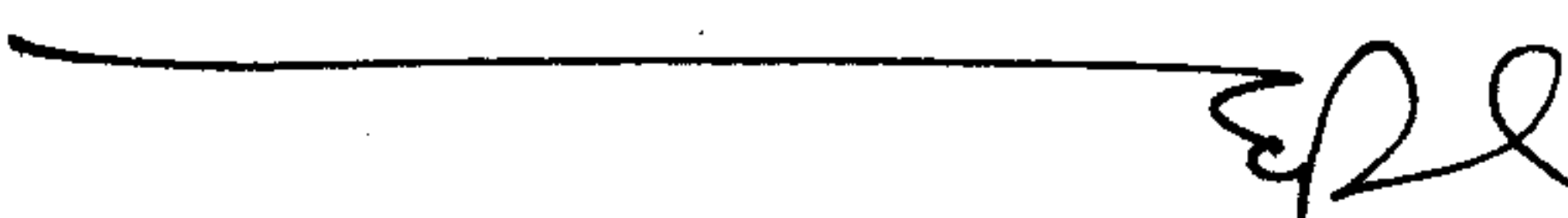
**ORDER**

The Parties are represented through their respective Learned Counsel(s).

At the request of both side's Counsels, the matter is adjourned.

List the matter on 31.05.2019

  
**MANORAMA KUMARI**  
**MEMBER (JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER (JUDICIAL)**

Dated this the 6th day of March, 2019.